

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.1335 OF 2022

COMMISSIONER OF SERVICE TAX

APPELLANT

VERSUS

INOX LEISURE LTD.

RESPONDENT

O R D E R

No case is made out to interfere with the impugned Order passed by the Customs, Excise and Service Tax Appellate Tribunal (for short, `CESTAT'). The CESTAT has taken an absolutely correct view, to which we agree. Hence, the Civil Appeal stands dismissed.

.....J.  
[M.R. SHAH]

.....J.  
[B.V. NAGARATHNA]

NEW DELHI  
FEBRUARY 28, 2022

ITEM NO.18 Court 12 (Video Conferencing)

SECTION XVII-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No. 1335/2022

COMMISSIONER OF SERVICE TAX

Appellant(s)

VERSUS

INOX LEISURE LTD.

Respondent(s)

(FOR ADMISSION and IA No.22488/2022-STAY APPLICATION )

Date : 28-02-2022 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH  
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Appellant(s) Mr. N.Venkataraman ASG  
Mr. M.K.Maroria, AOR  
Ms. Nisha Bagchi Adv  
Ms. Praveena Gautam Adv  
Mr. Shekhar Vyas, Adv  
Mr. Neela Kedar Gokhale Adv

For Respondent(s) Mr. Arvind P. Datar, Sr. Adv.  
Mr. Gopal Mundhra, Adv.  
Ms. Ginita Bodani, Adv.  
Mr. Udit Jain, Adv.  
Mr. Abhishek Vikas, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The Civil Appeal stands dismissed in terms of the  
signed order.

Pending application(s) shall stand disposed of.

(NEETU SACHDEVA)  
COURT MASTER (SH)

(signed order is placed on the file)

(NISHA TRIPATHI)  
BRANCH OFFICER